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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR.**

Original Application. No. 17/2008

Date of order: 28th February, 2008

Hon'ble Mr. Justice A.K. Yog, Judicial Member.

Hon'ble Mr. Tarsem Lal, Administrative Member.

Ghanshyam Singh, s/o Prabhu Dayal Vikal, b/c Jatav, age 29 years, r/o 4/44 Gordhan Vilas, Housing Board Colony, Udaipur.

: applicant.

Rep. By Mr. Arjun Purohit : Counsel for the applicant.

VERSUS

1. Union of India through the General Manager, Northern Western Railway Jaipur.
2. Chairman, Railway Recruitment Board, 2010 Nehru Marg, Near Ambedkar Circle, Ajmer.

: Respondents.

ORDER

Per Mr. Justice A.K. Yog, Judicial member.

Heard learned counsel for the applicant. This O.A. is finally disposed of at 'admission' stage itself without calling for response from the Respondents in view of the facts given in the present O.A. itself.

2. The facts of the case are that the applicant belong to SC community. Respondents-Railways have issued an advertisement for filling up 25 posts of Junior Engineer II (Elec.)- indicating various reserved categories as under: 4 posts for SC category; 1

Sub



post for ST category; 7 posts for OBC category and 13 posts for general category.

3. Applicant being eligible applied for the said post and appeared in the written test held on 17.06.2007. He was declared successful in the written test. However, no call letter was issued for verification of documents. On coming to know about that - Respondents are proceeding to under exercise of 'verification of documents' the applicant was presented himself along with similar other 18 candidates. Results of the verification were declared on 12.12.2007 but name of the applicant was not shown in that result. The applicant invoked his right under 'Right to Information Act' to know the reasons for not dispatching the call letters and also merit of the candidates shown in select list.

4. As no reply was given, he filed representation dated 02.01.2008 (Annex. A/6) to the General Manager, North Western Railway, Jaipur. The said representation is still pending and not yet been disposed of.

5. In view of the above circumstance and in the end of justice, we direct the applicant to file a certified copy of this order along with complete copy of the present O.A. (with all annexures) as well as additional representation, if so advised within four weeks from today before the concerned competent authority / the General Manager, North Western Railway, Jaipur (Respondent No. 1) and if



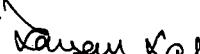


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certified copy, as contemplated above is filed within the stipulated time the said authority shall decide the grievance of the representation / additional representation (if any) within three months of receipt of certified copy of this order by means of a reasoned order in accordance with law / relevant rules / scheme / circulars etc. as well as the relevant record / material before him, exercising unfettered jurisdiction without being influenced by any observation made by us in the above order and communicate and communicate the applicant forthwith.

6. Original application is disposed subject to the above direction.

7. No order as to costs.


(Tarsem Lal)
Administrative Member


(A.K. Yog)
Judicial Member

jsv

Received copy
Dharmendra Singh Grewal
S/308
on behalf of Ajay Purshotam

and II and III destroyed
in my presence on 01/12/14
under the supervision of
section officer (S) as per
order dated 19/8/14
Section officer (Record)